



**Government of Jammu & Kashmir  
Social Welfare Department  
Civil Secretariat, J&K, Jammu**

**NOTIFICATION**

**Jammu, the 04 March, 2019.**

**SRO 165** .- In exercise of the powers conferred by section 23 of the Jammu and Kashmir Reservation Act, 2004, the Government hereby makes the following amendments in the Jammu and Kashmir Reservation Rules, 2005; namely:-

- (1) Proviso below Rule 15 shall be substituted by the following:-

"Provided that in case sufficient number of reserved seats are not available to accommodate all the reserved categories in a selection process, the available reserved seats shall be related in such a manner that all reserved categories get their due share in a phased manner. For the said purpose, the following running roster of 25 seats shall be maintained and followed till the same gets exhausted:-

1	Resident of Backward Areas
2	Scheduled Tribes
3	Scheduled Castes
4	Resident of Backward Areas
5	Actual Line of Control
6	Children of Defence Personnel/State Police Personnel
7	Resident of Backward Areas
8	Scheduled Tribes
9	Social Caste
10	Resident of Backward Areas
11	Scheduled Castes
12	Scheduled Tribes
13	Resident of Backward Areas
14	Candidates possessing outstanding proficiency in sports
15	Scheduled Castes
16	Resident of Backward Areas
17	Actual Line of Control
18	Scheduled Tribes
19	Resident of Backward Areas
20	Children of Defence Personnel/State Police Personnel
21	Scheduled Castes
22	Resident of Backward Areas

23	Scheduled Tribes
24	Resident of Backward Areas
25	Resident of Backward Areas

(2) rule 17 shall be substituted by the following:-

"17. Allotment of Discipline etc: A reserved category candidates, if selected against the open merit set may be considered for allotment of discipline/stream/college allocable to him in his respective category on the basis of his merit and preference. The left over disciplines/stream/college in the open merit category shall be allotted to the reserved category candidates who get selected consequent upon the reserved category candidates getting selected in the open merit category.

**Explanation:-**

"The left over disciplines/stream/college shall mean such number of disciplines/streams/colleges becoming available after allotment of seat to the last OM candidate as allocable under rules:

Provided that in respect of under graduate courses the left over seats/colleges shall be added to such categories where shortfall has taken place due to application of Rule 17 and allotment shall be made in terms of Rule 13 on the basis merit cum preference from the respective categories.

Provided further that in respect of PG Course the left over disciplines/stream/colleges shall be added to the pool of reserved category candidates in terms of Rule-15 and allotted on the basis of merit cum preference.

Provided also that Rule-17 shall be applicable only during the first round of counselling both in respect of UG and PG Courses. Unfilled seats due to non-joining, resignation etc. during the first round of counselling shall be filled up from amongst the eligible candidates from the respective categories where a seat has become available i.e. seat left by the SC candidate in the first round shall be allotted to the eligible candidates from the SC category during the second round of counselling only etc. so that the quota allocable to different categories is maintained.

The unfilled category seats, if any, shall be filled up from OM candidates in accordance with Section 9 of the Jammu and Kashmir Reservation Act, 2004.

**Note 1:-**

In case the last OM candidate belongs to any reserved category, but Rule 17 cannot be applied in his case, he shall be considered first in OM and allotted a discipline/stream/college of his

choice/preference, if available. However, in case discipline/stream/college of his choice/preference is not available in the OM, he may be considered for allotment of discipline/stream/college in his respective category on the basis of merit cum preference in accordance with Rule 13 or 15 as may be applicable in his case."

**Note 2:-**

The prescribed Counselling Authority may, for the reasons to be recorded, address any other unforeseen situation arising during application of Rule 17 in such a manner that it does not put any meritorious category candidate to hardship viz-a-viz. preference for allotment of discipline/stream/course/college as the case may be.

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

**(Farooq Ahmad Lone) IAS**  
Secretary to the Government

No.:-SWE/BK/04/2018

Dated:- 08.03.2019

Copy to the:-

1. All Financial Commissioners.
2. Principal Secretary to the Hon'ble Governor, J&K, Jammu.
3. Director General of Police, J&K, Jammu.
4. All Administrative Secretary to Government,
5. Chairman, J&K Public Service Commission, Jammu.
6. Chairman, Board of Professional Entrance Examination, Jammu.
7. Chairman, J&K Service Selection Board, Jammu.
8. Director Information, J&K, Jammu.
9. Private Secretary to Chief Secretary.
10. General Manager, Government Press, Jammu/Srinagar with the request to publish the SRO in the next Government Gazette.
11. Private Secretary to Secretary to Government, Social Welfare Department.
12. Stock file/SRO file.
13. I/c Website.

**(Archna Raina)KAS**

Deputy Secretary to the Government  
Social Welfare Department